

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 2  
C.P.(IB)/129(AHM)2021

**Order under Section 9 IBC**

**IN THE MATTER OF:**

PM Copper Wire & Cable Sdn Bhd  
V/s  
Relicab Cable Manufacturing Ltd

.....Applicant

.....Respondent

**Order delivered on ..17/08/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : None  
For the Respondent :

**ORDER**

This application is filed under Section 9 of Insolvency and Bankruptcy Code, 2016. Operational Creditor as well as Registry is directed to serve notice upon Corporate Debtor by Speed-Post as well as E-mail and file affidavit of service of notice within seven days. Corporate Debtor to file affidavit in reply within seven days by giving copy to other side and other side may file rejoinder, if any (not more than five pages), within seven days thereafter.

Matter to appear on 13.09.2021.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)